

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
CALCUTTA

No.CPC.135 of 2006  
(O.A.1334 of 1996)

Date of order : 05.04.2010

Present : Hon'ble Mr. K.V. Sachidanandan, Vice-Chairman  
Hon'ble Mr. Champak Chatterji, Administrative Member

RAM PRABESH MONDAL & ORS.

VS.

A.K. RAWAL, DRM, E. RLY. ASANSOL  
DIVISION, BURDWAN & OTHERS

For the applicants : Mr. B. Mukherjee, counsel  
For the respondents : Mr. P.K. Arora, counsel

O R D E R (ORAL)

Per Mr. K.V. Sachidanandan, V.C.

This contempt petition was filed by applicants for non-compliance of the order of this Tribunal dated 01.03.2005 in O.A.1334 of 1996. The matter went to the High Court and thereafter to the Supreme Court. Several adjournments were given in this matter and it was made clear that if no order is brought from the Hon'ble Supreme Court, the respondents/contemners would be proceeded against.

2. Counsel for the alleged contemners has produced the latest order of the Hon'ble Supreme Court dated 26.2.2010 wherein it has been stated:-

“ Despite order dated 8.1.2010 of last chance, petitioner failed to cure defect in the application for substitution of respondent Nos. 35, 45, 49, 72, 75, 76, 86 and 87.

Place before the Hon'ble Judge in Chambers with a office report for default of the petitioner.

Service is complete on rest of the respondents as per affidavit of dasti service.”

3. No order has been passed by the Hon'ble Supreme Court regarding stoppage of proceeding in this court. Therefore , the Registry is directed to issue notice to the respondents/contemners asking them to explain as to why contempt proceeding shall not be made against them under Rule 8 of the Contempt of Courts(C.A.T.) Rules, 1992 for non-compliance of the order of this Tribunal. Let the matter be listed on 06.05.2010 for further orders.

 MEMBER(A)

s.b

**B-PART**

 VICE-CHAIRMAN